

**CENTRAL ADMINISTRATIVE TRIBUNAL****CHENNAI BENCH****ORIGINAL APPLICATION No. 310/01001/2019****Dated Monday ,the 29th day of July, 2019****PRESENT****Hon'ble Mr.P.Madhavan, Member(J)**

Smt. Maria Rajam,  
W/o late Chelliah Thomas,  
No.16A, Kems Town,  
Goods Shed Road, Trichy. ....Applicant

By Advocate M/s Ratio Legis

Vs

1. Union of India, Rep. by  
The General Manager  
Southern Railway,  
Park Town,  
Chennai-600 003
2. The Divisional Personnel Officer  
Tiruchirapalli Division,  
Southern Railway, Trichy. ....Respondents

By Advocate Mr.P.Srinivasan

**ORAL ORDER****( Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"I. To call for the records related to the service particulars of late P.Chellaiah and the representation 22.10.2018 and 12.05.2018 further to direct the respondent to sanction pension to late P.Chellaiah Thomas and to determine family pension with effect from the date of death of her husband with all the attendant benefits with admissible interest and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice."

2. Learned counsel for the applicant's husband had retired from service on 30-11-1993. She made Annexure A1 representation dated 12-05-2018 to the respondents seeking to sanction family pension which is still pending. It is submitted that the applicant would be satisfied if the competent authority is directed to consider Annexure A1 representation in accordance with law and the facts of her case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.

3. Mr.P.Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, **the competent authority is directed to consider Annexure A1 representation dated 12-05-2018 of the applicant in the light of the facts of her case, and pass a detailed and speaking order in accordance with law within a period of 4 months from the date of receipt of a copy of this order.**

5. The OA is disposed of with the above direction at the admission stage.

(P.Madhavan)  
Member(J)  
29.07.2019

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